

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3079 of 2015

Edith Sheetal Petitioner

Versus

1. State of Jharkhand
2. Health Secretary, State of Jharkhand, Project Building,
P.O. & P.S: Dhurwa, Dist: Ranchi, Jharkhand;
3. Director, Rajendra Institute of Medical Science (RIMS),
P.O. & P.S: Bariatu, Dist: Ranchi, Jharkhand
4. Superintendent of Hospital, Rajendra Institute of
Medical Science (RIMS), P.O. & P.S.: Bariartu,
Dist: Ranchi, Jharkhand
5. Accountant General, P.O. & P.S: Doranda,
Dist: Ranchi, Jharkhand Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Diwakar Upadhyay, Advocate
For the Resp. State : Mr. Munna Lal Yadav, SC (L&C)-III
For the Resp. Nos.3 & 4 : Mr. Shivam Singh, Advocate
For the Resp. No.5 : Mr. S. Srivastava, Advocate

09/ 07.09.2021 Heard through V.C.

2. The instant writ application has been preferred by the petitioner praying for a direction upon the respondent authorities to release gratuity and leave encashment to the petitioner and also to fix the pension of the petitioner in the revised pay scale.

3. A supplementary counter affidavit has been filed in this case on 21.08.2021 wherein it has been categorically stated that entire retiral dues has been paid to this petitioner.

4. Mr. Diwakar Upadhyay, learned counsel appearing for the petitioner fairly submits that since he is not having any

instruction from his client, as such this application may be disposed of with a liberty to the petitioner that if at all any amount still remains to be paid; then she may approach before the concerned respondent.

5. Mr. Munna Lal Yadav, learned counsel appearing for the respondent State submits that entire payment has been made and the documents and sanctioned order has been annexed with the supplementary counter affidavit; as such nothing remains to be adjudicated in this case now.

6. In view of the limited submissions of learned counsel for the parties, the instant writ application, is, hereby disposed of by giving liberty to the petitioner that if at all any amount still remains to be paid apart from payment which has been mentioned in the supplementary counter affidavit then she may approach to the concerned respondent.

7. With the aforesaid observation, the instant writ application stands disposed of.

(Deepak Roshan, J.)